

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ 87 / RTI Dated 23rd April, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To/

Shri Sundeep Bauddh,

Hapur,

UP, PIN-245101

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No.15011/96/2016-Jus (AU) dtd 26.12.2017 of the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 14.12.2017, copy of which was received on 03.04.2018 (Regd. ID No.65/18), information pertaining to query, is provided herein below:

Reply to query No.1: Statement regarding Pending cases in the Gauhati High Court as on 28.02.2018:

Name of	civil	criminal
the Bench		
Principal	22962	5245
Seat at		
Guwahati	e.	
KOHIMA	373	15
Bench		
Aizawl	352	26
Bench		
Itanagar	1130	96
Bench		

Reply to query No. 2 : List of sitting Hon'ble Judges of Gauhati High Court is available at www.ghconline.gov.in

Data with regard to community of Hon'ble Judges are as below:

General	SC	ST	OBC	TOTAL
14	Nil	4	Nil	18

Reply to query No. 3: Does not relate to Gauhati High Court

Reply to query No. 4: Data is not available.

Yours faithfully,

23.4.18

Registrar(Judl) & PIO

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FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ 95 / RTI

Dated

May, 2018

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

To

Shri Dulal Bora, Kainadhora Tiniali, House No.-118, Khanapara, Guwahati-22

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. JDJ/25/2018/4 (eCF No.65247) dtd 12.04.18 of the SPIO /Joint LR & Jt. Secretary to the Govt

of Assam, Judicial Department.

Sir,

With reference to your RTI petition No. DB.4588/17/(B) dated 14.02.2018, copy of which was received on 23.04.2018 (Regd. ID No.76/18), information pertaining to queries are provided herein below:

Reply to query No.1 to 6: Information sought for relates to Government and is not available in the Gauhati High Court.

Yours faithfully,

JA 2.5.18

Registrar(Judl) & PIO

Memo No. HC. XXXV – 4/2018/ 9 (/RTI Dated 2 May, 2018 Copy for information to:

1. The SPIO/Joint LR & Joint Secretary to the Govt. of Assam, Judicial Department, Judicial Branch, Dispur Guwahati-6

2.5.18

Registrar (Judl) & PIO

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Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 97 / RT

Dated 2 May, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO **Gauhati High Court**

To

Shri Dulal Bora, Kainadhora Tiniali, House No.-118,

Khanapara, Guwahati-22

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. JDJ/25/2018/4 (eCF No.65247) dtd 12.04.18 of the SPIO /Joint LR & Jt. Secretary to the Govt

of Assam, Judicial Department.

Sir,

With reference to your RTI petition No. DB.4589/17/(B) dated 14.02.2018, copy of which was received on 23.04.2018 (Regd. ID No.77/18), information pertaining to queries are provided herein below:

Reply to query No.1 to 6: Information sought for relates to Government and is not available in the Gauhati High Court.

> Yours faithfully, 2.5.18

Registrar(Judl) & PIO

Memo No. HC. XXXV – 4/2018/ 98 /RTI Dated 2Nd May, 2018 Copy for information to:

1. The SPIO/Joint LR & Joint Secretary to the Govt. of Assam, Judicial Department, Judicial Branch, Dispur Guwahati-6

1 2.5.18

Registrar (Judl) & PIO



Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ 99 / RTI Dated 4 9 May, 2018

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

То

Shri Suraj Bhan Gautam, B313, Gali No.10, Jaipur Extension 1, Badarpur, New Delhi-110044

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 07.04.2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department

of Justice), Government of India.

Sir,

With reference to your RTI application dated 27.03.2018, copy of which was received on 20.04.2018 (Regd. ID No.73/18), information pertaining to query is provided herein below:

(a) Strength of Hon'ble Judges in the Gauhati High Court till date

Working strength	Approved strength
 18	24

Category wise available statement of Hon'ble Judges of Gauhati High Court:

General	SC ST		OBC	TOTAL				
14	Nil	4	Nil	18				

(b) Subordinate Courts in various States under the jurisdiction of Gauhati High Court are:

States	Number of Subordinate Courts
Assam	340
Nagaland	19
Mizoram	41
Arunachal Pradesh	15

(c) Category wise available Statement regarding Judicial Officers as on 31-03-2018,

State	ST	SC	General
Assam	31	19	235
Nagaland	21		
Mizoram	46		
Arunachal Pradesh	16	-	1

Be it noted that there is no reservation for other Backward classes(OBC) in the recruitment of Judicial officers.

Yours faithfully,

4.5.18

Registrar(Judl) & PIO



Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 100 / RTI 41n May, 2018 Dated

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO

Gauhati High Court

Shri Tapesh Roy,

Village-Visokhar Aurhai,

Post- Bachhaon, District- Varanasi, Uttar Pradesh-221011

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU)-165 dtd

23.04.2018 of the Section Officer & CAPIO, Ministry of Law &

Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 21.03.2018, copy of which was received on 03.05.2018 (Regd. ID No.80/18), information pertaining to query is provided herein below:

Reply to query: Separate data not being maintained, and is not available. Hence, the information could not be provided.

Kindly note that u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Yours faithfully,

4.5.18

Registrar(Judl) & PIO



FORM 'E' Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ 101 / RTI Dated 7 May, 20

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

Tg/

Shri P.Shiva Raju, S/o- Shri Mallaiah, R/o-Block No.12, Room No.007,

Rajiv Gruhakalpa Apartments Nagaram Nizambad (T.S)

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 04.04.2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of

Justice), Government of India.

Sir,

With reference to your RTI application dated 09.03.2018, copy of which was received on 24.04.2018 (Regd. ID No.79/18), information pertaining to query as available is provided herein below:

Reply to query No. 1: Part A: There are 24 High Courts in India till date. Reply to queries No. 1 (Part B) and 2:

Name of	Pend	lency	at	the	Insti	tution	duri	ng the	Disp	osal	during	the	Pend	lency	at the	end of
the	beginning of the year			year			year				the year					
Bench	2015	2016	2017	2018	2015	2016	2017	2018	2015	2016	2017	2018	2015	2016	2017	2018(1-
				(1-1-18		- 1		(1-1-18								1-18 to
	1	-		to				to							1.0	31.1.18)
		5		31.1.18)				31.1.18)								
										*						
Principal Seat	116	152	134	75	144	81	68	02	108	90	127	11	152	143	75	66
Kohima Bench	06	16	28	28	19	17	41	Nil	09	05	41	02	16	28	28	26
Aizawl Bench	04	05	07,	05	05	13	03	Nil	04	11	05	Nil	05	07	05	05
Itanagar Bench	20	17	34	46	37	32	43	04	40	15	31	Nil	17	34	46	50
Total	146	190	203	154	205	143	155	06	161	121	204	13	190	212	154	147



Reply to query No. 3: Details of PIL and other cases including name of parties is available in the public domain www.ghconline.gov.in

Be it noted that u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Yours faithfully,

Registrar(Judl) & PIO

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By Speed post

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FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -1/2018/ 1 C 2 / RTI Dated 15 May, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

То

Mr.Birendra Debnath 1 No. Pipal Pukhuri, Lanka, Ward No. 6,

Dist:-Hojai, Assam- 782446

Ref:

Your RTI application dated 01.05.2018 (Regd. Vide ID No. 81/18

dated 03.05.2018)

Sir,

With reference to the above, the information sought for is provided herein below:

Reply to Query No. 1 & 2: Copy of the letter dated 02.05.2018 already communicated to you, pursuant to consideration of your representation dated 27.03.2018 is enclosed herewith.

Yours faithfully,

At 10.5.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

10.5.18

Enclo: As stated above (1 page)

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FORM 'E'
Form of supply of information to the applicant

No. HC.XXXV –1/2018/ 103 / RTI Dated 18th May, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.)&PIO Gauhati High Court

[Rule 4 (iv)]

To

Anupam Goswami,

Chamber No-204, IInd Floor, Durga Chambers, 1333

D.B. Gupta Road, Karol Bagh,

New Delhi- 110005

Sub:

Your RTI application (Regd. Vide ID No. 87/18)

Sir,

With reference to the above, I am furnishing the information sought for, herein below:

Reply to Query No.1 to 10: Separate data of spouses and relatives of Hon'ble Judges of Gauhati High Court, not being maintained, the same could not be provided.

Further, u/s 7(9) of the RTI Act, 2005, the Public Authority is not required to compile information, but to provide information, as it already exists.

Yours faithfully,

18.5.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

17.5.18

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

104

No. HC.XXXV -4/2018/ 18/3 May, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.)& PIO **Gauhati High Court**

То

Shri Dr. Parigela Narayana,

H.No. 45-142-12/A2, Venkataramana Colony,

Road No.4, Kurnool, Andhra Pradesh- 518003.

Sub:

Furnishing Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 21.04.18 of

the Section Officer & CAPIO, Ministry of Law & Justice

(Department of Justice), Government of India.

Sir,

With reference to RTI application received on 09.05.2018 (Reg. ID No. 84/18) vide forwarding letter under reference, information is given herein below:

Separate 'ACT wise' data not being maintained, the information could not be provided.

Further, u/s 7(9) of the RTI Act, 2005, the Public Authority is not required to compile information, but to provide information, as it already exists.

Yours faithfully

18.5.18

Registrar(Judl)&PIO Gauhati High Court, Guwahati

18.5.18



FORM -E Form of supply of information to the applicant [Rule 4 (iv)]

By post-

No. HC.XXXV - 02/2018/ <u>105</u> / RTI Dated 19th May, 2018

From:

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To :

Al Moohmina Muzzammil, Abul Kalam Azad Road,

Sonai Road, Silchar-788006.

Sub:

RTI

Ref:

Your RTI application dated 19/04/2018.

(Registered vide ID No. 78/2018 dated 24/04/2018)

Madam,

With reference to the above, photocopy of answer scripts in respect of yourself (Roll no: 113), for the Assam Judicial Service, Grade-I examination held on 6th and 7th January, 2018, are ready to be provided, as per your request.

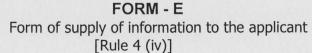
As per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, you are to pay cost of Rs. 560/- (Rupees five hundred and sixty) only (i.e @ Rs. 5/- per sheet for 112 sheets), by IPO / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, so as to enable us to send the said documents or you may pay by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

JA 19.5.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati





by post I Email

No. HC.XXXV -1/2018/ LOT / RTI Dated 23rd May, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Smt. Malti Devi,

House No: 2G, Bichhia, Near PAC Camp, Gorakhpur - 273 014

Ref:

Your RTI application dated 28.04.18. ID No. 82/2018 dated 09.05.2018.

Madam,

Reply to Query :-

Copy of judgment/Order passed by the Hon'ble Gauhati High Court in a case is to be obtained by following the prescribed procedure for obtaining certified copy, as laid down in the Gauhati High Court Rules, 2015.

Yours faithfully,

23.5.18

Registrar (Judl) & PIO

Space 1806/1018

by post.



FORM 'D' Rejection Order [Rule 4 (iii)]

> No. HC.XXXV-2/2018/ 113 / RTI Dated 31st May, 2018

From

Smt.A. Ajitsaria

Registrar (Judl) & PIO Gauhati High Court

To

Al Moohmina Muzzammil, Abul Kalam Azad Road, Sonai Road, Silchar- 788006

Ref:

Your RTI application dated 17.05.2018 ID No. 89/2018 dtd. 22/05/2018

Sir,

With reference to your RTI application received on 17.05.2018 (Regd. ID No. 89/2018), this is to inform you that the requisite fee of Rs 10/paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

Enclo: 1. IPO

31.5.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

121/08/2018

By post



FORM -E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV – 02 / 2018/ 106 / RTI Dated 19th May, 2018

From:

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To:

N. Kumchio Murry,

House no: 128, Uzan Bazar, Malibagan, P.O.-Kharguli, Guwahati, Assam - 781 004.

Sub:

RTI.

Ref:

Your RTI application dated 21/04/2018. (Registered vide ID No. 74/2018 dated

21/04/2018)

Sir,

With reference to the above, information pertaining to Query No.1 to 3, are provided herein below:

Reply to query No. 1:

224 candidates appeared in Grade-III of Nagaland Judicial Service Examination.

Reply to query No. 2:

Total number of 74 candidates passed the preliminary examination. Results declared is available at www.ghconline.gov.in [Recruitment Sl. No. 12]

Reply to query No. 3:

Details of candidates who appeared in the main written examination and marks obtained, is available at www.ghconline.gov.in [Recruitment SI. No. 12].

Reply to query No. 4:

Photocopy of answer scripts in respect of yourself (Roll no: 276), for the preliminary and main examination, are ready to be provided. As per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, you are to pay cost of Rs. 520/- (Rupees five hundred and twenty) only (i.e @ Rs. 5/- per sheet for 104 sheets), by IPO / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, so as to enable us to send the said documents or you may pay by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

19.5.18

REGISTRAR (JUDL) & PIO

3

(N) Form

FORM -E
Form of supply of information to the applicant
[Rule 4 (iv)]

Byhound

No. HC.XXXV - 02 / 2018/ 108 / RTI

Dated 24th May, 2018

From: Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To: Mr. Imrul Hussain,

House no. 22, Madhuban, P.O. Bamunimaidam, Guwahati – 781 021

Sub:

RTI

Ref:

Your RTI application dated 11/05/2018.

(Registered vide ID No. 85/2018 dated 11/05/2018)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 300/- (Rupees three hundred) only (i.e @ Rs. 5/- per sheet for 60 sheets), by IPO / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

24.5.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

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(8)

FORM 'E' Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV –4/2018/ 10 9 / RTI Dated 28th May, 2018

From

Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To

Shri Ganesh Gogoi, S/O Sri Nandaram Gogoi, R/O Rasipather Nepali Gaon, P.O. Gajpuria- 785675,

Dist. Dibrugarh

Sub:

Your RTI Application dated 02/04/2018.

Regd. Vide ID No. 83/2018 dated 09/05/2018.

Ref:

Letter no. SIC/SPIO.37/2018/96 dtd 02.04.18 of the Joint Registrar & SPIO,

Assam Information Commission, Guwahati

Sir,

Information sought for is provided herein below:

Reply to query:

No case being Title Appeal No. 8967/14 was ever registered in the Gauhati High Court and hence information in this regard, not being one, could not be provided.

Yours faithfully,

\$ 28.8.18

Registrar (Judl) & PIO
Gauhati High Court, Guwahati

Memo No. HC. XXXV – 4/2018/ 1 O RTI Dated 28th May, 2018

28.5.19

Copy for information to:

1. The Joint Registrar & SPIO, Assam Information Commission, Jonakee Complex, Shilpagram Road, Panjabari, Guwahati- 781037, for information. This is in response to his letter no. SIC/SPIO.37/2018/96 dtd 02.04.18.

28.5.18

Registrar (Judl) & PIO
Gauhati High Court, Guwahati

28 8.18



By post

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -2/2018/ 112 / RTI Dated 31st May, 2018

From

Smt.A.Ajitsaria,

Registrar (Judl.) & PIO Gauhati High Court

To

Sri Pulak Barman

Vill- Sarulah, P.O.- Srihati,

P.S.- Sualkuchi,

Dist.- Kamrup (Assam), 781103

Sub:

RTI

Ref:

Your RTI application dated 23.05.18

(Regd. ID No. 90/2018 dated 23.05.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 110 /- (Rupees one hundred ten) only (i.e.@ Rs. 5/- per sheet for 22 sheets), by IPO/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

31.5.18

Registrar (Judl.) & PIO

Man Calvola



No. HC.XXXV-1/2018/ 14 / RTI Dated 31st May, 2018

From:

Smt.A. Ajitsaria

Registrar (Judl) & PIO **Gauhati High Court**

To:

Diksha Sanyal,

D-359, Lower Ground Floor,

Defence Colony, New Delhi-110024

Ref:

Your RTI application dated 08.05.2018 ID No. 88/2018 dated 15/05/2018

Sir,

With reference to your RTI application received on 14.05.2018 (Regd. ID No. 88/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

31.5.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Enclo: 1. IPO



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Bypost.

FORM 'D' Rejection Order [Rule 4 (iii)]

No. HC.XXXV-1/2018/ 115 / RTI Dated 31st May, 2018

From

Smt.A. Ajitsaria

Registrar (Judl) & PIO Gauhati High Court

To

Diksha Sanyal,

D-359, Lower Ground Floor,

Defence Colony, New Delhi-110024

Ref:

Your RTI application

ID No. 86/2018 dated 11/05/2018

Sir,

Enclo: 1. IPO

With reference to your RTI application received on 10.05.2018 (Regd. ID No. 86/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

31.5.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Speak of the 18